

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 20th day of Sept., 2005.

QUORUM : HON. MR. K.B.S. RAJAN, J.M.

HON. MR. A. K. SINGH, A.M.

O.A. NO. 957 OF 2005

Apurba Sinha, AE(QS&C), AGE (Contract), son of Sri A.N. Sinha, R/O T-2/Old M.H. Area - Cantt Police Station, Chhawani Kanpur Nagar.

.....Applicant.

Counsel for the applicant : Shri Narendra Mohan.

Versus

1. Union of India, through Secretary, Ministry of Defence, New Delhi.
2. Engineer-in-Chief, Kashmir House, New Delhi.
3. Director General (Personnel) (EIB), Engineer-in-Chief, Kashmir House, New Delhi.
4. Garrison Engineer, Cantt Kanpur.

.....Respondents.

Counsel for respondents : Sri S. Singh.

O R D E R (Oral)

BY HON. MR. K.B.S. RAJAN, J.M.

The applicant's counsel submits that applicant is prepared to abide by the transfer orders and for this purpose he has to be issued with necessary movement orders and other benefits such as TA/DA etc. As such, he prays for permission for withdrawal of this O.A. and also direction to the respondents to issue necessary movement orders and make payment of salary for the past period and TA/DA.

2. In so far as TA/DA and movement order is concerned, it has no difficulty. As far as salary is concerned, the applicant is entitled for the same for



(5)

those days on which he worked and when he did not go to the office, the period be regularized by way of leave subject to the applicant ~~for~~ ^{applying to} the same. This may be done within 15 days from today and respondents, on receipt of this order, shall make issue movement orders.

Accordingly, the O.A. is disposed of with no order as to cost.

A.M.

J.M.

Asthana/